THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

No.HCM.III/166/2019-Judl./Part-I/436

Dated Shillong, the 2nd August, 2023

In supersession of the Constitution of Benches as ordered vide Notice No.HCM.III/166/2019-JudIJPart-II/391 dated, 30th November, 2021, the Hon'ble, the Chief Judice, is pleased to constitute the following DIVISION BENCHES and SINGLE BENCHES, w.e.f. August 7, 2023, until further orders:

DIVISION BENCHES		
SI. NO	NAMES OF HON'BLE JUDGES	JURISDICTION
1.	DIVISION BENCH – I: Hon'ble, the Chief Justice, Mr. Sanjib Banerjee and Hon'ble Mr. Justice H.S. Thangkhiew. [COURT ROOM NO. 1]	 All matters relating to tribal issues to be taken up by a Division Bench.
2.	OVISION BENCH - II: Horbite, the Child Justice, Mr. Sanjib Banerjee and Horbite Mr. Justice B.B. Battacharjee. [COURT ROOM NO. 1]	1. Public Interest Litigations (PIL). 2. Criminal Appeals. 3. Commercial Appeals under the Commercial Appeals under the High Court. 4. All matters selecting to be and revenue. 5. Commercial Appeals and Periodic Court. 6. All matters selecting to the Recovery of the Periodic Court of the Recovery Terbinal, the Debts Recovery Tribinal, the Debts Recovery Tribinal, the National Company Law Tribinal and the National Company Law Tribinal and the National Company Law Tribinal and the National Company Court Tribinal, the National Company Law Tribinal and the National Company Law Tribinal and Section 1. S

SINGLE BENCHES		
SI. NO	NAME OF HON'BLE JUDGES	JURISDICTION
1.	Hon'ble, the Chief Justice, Mr. Sanjib Banerjee. [COURT ROOM NO. 1]	Petitions filed under Arbitration & Conciliation Act, 1996; and Company Petitions.
2.	Hon'ble Mr. Justice H.S. Thangkhiew. [COURT ROOM NO. 2]	Civil Writ Petitions (from the year 202: onwards); Civil Revision Petitions; First Appeals; Second Appeals; Civil Contempt Cases; Transfer Petitions; and Transfer Petitions and some some some some some some some some
2.	Hon'ble Mr. Justice W. Diengdoh. [COURT ROOM NO. 3]	Civil Writ Petitions (for the year 2021) MACT Appeals; and Bail matters – both Regular and Anticipatory.
3.	Hon'ble Mr. Justice B. Bhattacharjee. [COURT ROOM NO. 4]	Civil Writ Petitions (up to the year 2020); Criminal matters including revisions.

BY ORDER

appeals and misc. cases.

JOINT REGISTRAR (LISTING)

Memo.No.HCM.III/166/2019-Judl./Part-I/436-A Dated Shillong, the 2nd August, 2023

Copy to: -

- The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- Shillong for favour of kind information of His Lordship.
 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.

- The P.A to the Registrar General. High Court of Meghalava. Shillong for favour of kind information.
- 7 The Registrar (Judicial Service) High Court of Meghalava Shillong for favour of kind information.
- 8. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalava, Shillong for favour of kind information.
- 9. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
- 10. All Court Masters/Court officers concerned for information and necessary action.
- 11 The Central Project Coordinator, High Court of Meghalava, Shillong for kind information and necessary action. He is also requested to get this Notification uploaded on the Official Website.
 - 12. Notice Board.
 - 13 Office File

JOINT REGISTRAR (LISTING)

